NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 530 of 2020

IN THE MATTER OF:

Amit Agarwal, R.P. of the
Corporate Debtor Boulevard Projects Pvt. Ltd. ...Appellant

Versus

Ziasess Ventures Ltd. ...Respondent

Present:
For Appellant : Mr. Arun Kathpalia, Senior Advocate with Mr. Angad Verma, Advocate
For Respondent : Mr. Ribhu Garg, Mr. Zahid Laiq Ahmed, Mr. Sarjan Nanda and Mr. Saurav Agarwal, Advocates
Mr. P.K. Mittal, Advocate for Impleadment

O R D E R

(Through Virtual Mode)

10.09.2020 I.A. No. 1821 of 2020 has been filed by one Mr. Anuj Maheshwari representing the 'Committee of Creditors' seeking impleadment of 'Committee of Creditors' as party-respondent. Mr. Arun Kathpalia, learned Senior Counsel representing the Appellant does not oppose impleadment of 'Committee of Creditors' as a party.

Since the impleadment sought by 'Committee of Creditors' is not in regard to grant of any reliefs in favour of 'Committee of Creditors', question of its impleadment as co-appellant does not arise.

Insofar as impleadment of 'Committee of Creditors' as party-respondent is concerned, the sole respondent – 'Ziasess Ventures Ltd.' raising objection to such impleadment shall be at liberty to file objections.

List the appeal 'for hearing' on **22nd September, 2020.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/